

As some hon. Members are saying, we must not encroach on the Private Members' time. I accept that. We shall take up the Private Members' business now. But after 6.30 p.m., the Finance Bill has to be taken up and finished.

SHRI E. AYYAPU REDDY : On Monday we can do it.

MR. DEPUTY SPEAKER : No; we have already decided. That is why I had requested the Members to be brief. But Members took their own time. What can I do now ?

SHRI NARAYAN CHOUBEY : The Heavens will not fall if it is taken up and finished on Monday.

(Interruptions)

MR. DEPUTY SPEAKER : There are now two alternatives open. One is, if the House agrees, we finish the Finance Bill and then take up the Private Members' business for two and a half hours; and thereafter the Half-an-Hour Discussion. This is one alternative. The second alternative is this. If the Members press that the Private Members' business should be taken up now, we shall take up the Private Member's business, then the Half-an-Hour Discussion; and thereafter we take up the Finance Bill and finish it. Now you can take a decision on this.

SHRI H. M. PATEL (Sabarkantha) : Private Members' time has always been considered as sacrosanct. That has always been observed. I do think if you make an exception . . . *(Interruptions)* Let them quote a precedent.

SHRI BHAGWAT JHA AZAD (Bhagalpur) : Many times it was done.

SHRI H. M. PATEL : Never.

MR. DEPUTY SPEAKER : If the Members are willing, I will accept.

Now we are going to take up the Private Members' Bills. After 6.30, after the half-an-hour discussion, we will again take up the Finance Bill.

 CONSTITUTION (AMENDMENT
 BILL*

(Amendment of article 130)

[English]

PROF P. J. KURIEN (Idukki) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

PROF P. J. KURIEN : I introduce the Bill.

 HIGH COURT AT CALCUTTA
 (ESTABLISHMENT OF A PERMA-
 NENT BENCH AT SILIGURI)
 BILL

[English]

SHRI PIYUS TIRAKY (Alipurduar) : I beg to move for leave to introduce a Bill to provide for the establishment of a Permanent Bench of the High Court Calcutta at Siliguri.

MR. DEPUTY SPEAKER : The ques-
tion is :

"That leave be granted to intro-
duce a Bill to provide for the
establishment of a Permanent
Bench of the High Court at
Calcutta at Siliguri."

The motion was adopted

SHRI PIYUS TIRAKY : I introduce
the Bill.

[English]

STATE OF GOA, DAMAN AND
DIU BILL*

SHRI EDUARDO FALEIRO
(Mormugao) : This is an epoch-making
Bill to grant Statehood to Goa. I beg to
move for leave to introduce a Bill to
provide for the establishment of the State
of Goa, Daman and Diu and for matters
connected therewith.

MR. DEPUTY SPEAKER : The ques-
tion is :

"That leave be granted to intro-
duce a Bill to provide for the
establishment of the State of
Goa, Daman and Diu and for
matters connected therewith."

The motion was adopted

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SHRI EDUARDO FALEIRO : I
introduce the Bill.

CONTRACT LABOUR (REGUL-
ATION AND ABOLITION) AMEND-
MENT BILL*

(Amendment of section 1, etc.)
[English]

SHRI BASUDEB ACHARIA
(Bankura) : I beg to move for leave to
introduce a Bill to amend the Contract
Labour (Regulation and Abolition) Act,
1970.

MR. DEPUTY SPEAKER : The ques-
tion is :

"That leave be granted to intro-
duce a Bill to amend the Contract
Labour (Regulation and
Abolition) Act, 1970."

The motion was adopted.

SHRI BASUDEB ACHARIA : I intro-
duce the Bill

RESERVATION OF POSTS IN
GOVERNMENT SERVICES AND
SEATS IN EDUCATIONAL INSTI-
TUTIONS (FOR ECONOMICALLY
WEAKER SECTION OF PEOPLE)
BILL*

[Translation]

SHRI RAM NAGINA MISHRA
(Salempur) : I beg to move for leave to
introduce a Bill to provide for reservation
of posts in Government services and
seats in educational institutions for
persons belonging to economically
weaker section of people.

[English]

MR. DEPUTY SPEAKER : The ques-
tion is :

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